

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 150/2009 with I.A.No. 42/2009

Sub: Petition for revision of fixed charges due to additional capital expenditure incurred during 2004-09 for Farakka Super Thermal Power Station, (1600 MW).

Date of hearing : 28.9.2010

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : NTPC Limited, New Delhi

Respondents : WBSEB, BSEB, JSEB, GRIDCO, DVC, , PD Sikkim, TNEB, UT Puducherry, UPCL, PDD (J&K), PD Chandigarh, MPPTCL, GUVNL, ED, D & D, ED, D&NH, BSES Rajdhani, BSES, Yamuna, NDPL and MSEDCL

Parties present : Shri D.Kar, NTPC
Shri Ajay Dua, NTPC
Ms.Alka Saigal, NTPC
Shri R.B.Sharma, Advocate, BSEB & GRIDCO
Shri Manish Garg, UPPCL

The learned counsel for the respondent, BSEB and GRIDCO submitted that it has filed its reply to the petition, but has not received the rejoinder filed by the petitioner. The learned counsel prayed that submissions in the matter may be heard after pleadings are completed.

2. The representative of the petitioner submitted that it has filed its rejoinder on 20.9.2010 and has served copies on the same on the respondents. However, it undertook to serve a copy of the rejoinder to the respondent BSEB and GRIDCO again, in course of the day.

3. The Commission directed the petitioner to submit on affidavit, certain additional information/clarification, latest by 8.10.2010, with copy to the respondents, on the following:

- (a) The reasons for the delay in the procurement of 10 nos. new-wagon worth ₹289.40 lakh during the year 2006-07 after a period of 4-5 years, against the de-capitalization of 10 nos. MGR wagons rendered un-serviceable in 2003-04;

- (b) Clarification as to how the requirements for coal for the generating station, was managed without these wagons for the last 4 to 5 years and its impact on the performance of the generating station;
- (c) The 30 nos MGR wagons were stated to be temporarily transferred to Talcher II STPS. Whether the petitioner intends to transfer them back to this generating station and if so, the necessity of 10 nos of new wagons may be clarified. If not, to explain as to why servicing of investment on these wagons be allowed at this generating station;
- (d) Justification on the variation of the cost from 52.9% to 97% in respect of CEA approved schemes dated 19.7.2002, 9.9.2002 and 24.3.2003 respectively, mainly in respect of renovation of metallic expansion joint by fabric, renovation of stator water and seal oil signaling panel, vibration monitoring system for ID/FD/PA/BFP and renovation of conveyors idlers.

4. The respondents to file its reply on the above latest, by 18.10.2010, with copy to the petitioner, who may file its rejoinder, if any, by 22.10.2010.

5. Matter to be listed for hearing on 9.11.2010.

Sd/-
(Dr. N.C.Mahapatra)
Chief Advisor (Law)